

किया है। अभी तक दल ने अपना प्रतिवेदन मायोग के सामने पेश नहीं किया है।

Amendment of Payment of Bonus Act, 1965

*210. **Shrimati Tarkeahwari Sinha:**
Shri K. Raman:
Shri Umanath:
Shri Mohammed Ismail:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government have any proposal to amend the Payment of Bonus Act, 1965; and

(b) if so, the nature thereof?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) and (b). Various suggestions for amending the Act have been received and are being examined.

Post Offices in Haryana State

960. **Shri Ram Kishan Gupta:** Will the Minister of Communications be pleased to state the number of new post offices proposed to be opened in the Haryana State during 1967-68?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): Owing to the financial stringency, certain restrictions have been imposed on the opening of new Extra Departmental Branch Offices. In case these are removed, 267 Extra Departmental Branch offices are proposed to be opened. It is also proposed to open 15 Departmental Sub-offices during the same period.

Code of conduct for Central Government Servants

961. **Shri Baburao Patel:** Will the Minister of Home Affairs be pleased to state:

(a) whether the code of conduct for the Central Government Servants has been finalised;

(b) if so, whether a copy of the same will be laid on the Table; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (c). The conduct of Central Government servants is regulated by the Central Civil Services (Conduct) Rules, 1964, a copy of which is laid on the Table of the House. [Laid in Library. See No. LT-478/67].

Newspapers Ltd., Allahabad

963. **Shri Sheopujan Shastri:**
Shri Madhu Limaye:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government's attention has been drawn to the dispute between the employees of the Newspapers Ltd., Allahabad and its employers; and

(b) if so, the steps taken by Government to ensure regular payment of salaries/wages to journalists other employees and implementation of labour laws?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) Yes.

(b) The matter concerns the State Government and they have been requested to look into it.

नागरिकता सम्बन्धी नियम

964. श्री मृत्युञ्जय प्रसाद : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या किसी भारतीय नागरिक के अश्विनीय पति अथवा पत्नी को विवाह करने पर भारतीय नागरिकता ग्रहण करनी पड़ती है अथवा वह स्वतः भारतीय नागरिक बन जाता है/जाती है ;

(ख) क्या किसी भारतीय नागरिक का अश्विनीय पति अथवा पत्नी भारतीय नागरिकता ग्रहण किये बिना ही स्थायी रूप से भारत में बस सकता है;

(ग) क्या तत्सम्बन्धी नियम केन्द्रीय सरकार के अधिकारियों पर भी लागू होते हैं ;

(घ) यदि नहीं, तो मुख्य अन्तर क्या है ;

(ङ) केन्द्रीय सरकार के प्रथम श्रेणी के कितने अधिकारियों ने अन्धप्रदेशों से विवाह किया है और उनकी उन अन्धप्रदेशीय पत्नियों/पत्नियों की संख्या कितनी है, जिन्होंने भारतीय नागरिकता ग्रहण कर ली है और कितनों ने अभी तक ग्रहण नहीं की है तथा उन में से कितने अधिकारी वैदेशिक-कार्य/प्रतिरक्षा विभागों में काम करते हैं ;

(च) क्या कारण है कि उन्होंने अभी तक भारतीय नागरिकता ग्रहण नहीं की ; और

(छ) वे अधिकारी हम समय-किन-किन परों पर हैं और वे किन-किन स्थानों पर तैनात हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्याचरण शुक्ल) : (क) किसी अन्धप्रदेशीय नागरिक को भारतीय नागरिक में विवाह करने पर भारत की नागरिकता स्वतः प्राप्त नहीं हो जाती। उसे नागरिकता अधिनियम, 1955 के सम्बन्धित उपबन्धों के अधीन भारतीय नागरिकता प्राप्त करनी पड़ती है।

(ख) ऐसे व्यक्ति को समय-समय पर निवास अनुज्ञा पत्र की अवधि बढ़वा कर भारत में रहने की अनुमति दे दी जाती है।

(ग) जी हाँ।

(घ) प्रश्न ही नहीं उठता।

(ङ) से (छ). सूचना एकत्रित की जा रही है और सदन के सभा पटल पर रख दी जाएगी।

Lifting of Emergency and D.I.R. in Tripura

965. Shri Mohammad Ismail:
Shri Ganesh Ghosh:
Shri P. K. Modak:
Shri Bhagaban Das:
Shri Jyotirmoy Basu:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government of Tripura have been asked to give their opinion on lifting of Emergency and the Defence of India Rules;

(b) if so, the opinion given by them; and

(c) if the opinion given is in favour of keeping the Emergency and D.I.R., the grounds offered in support thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No Sir.

(b) and (c). DO not arise.

Emergency Commissioned Officers

967. Shri Madhu Limaye:
Dr. Ram Manohar Lohia:
Shri S. M. Banerjee:
Shri George Fernandes:
Shri S. K. Taparia:
Shri D. N. Patodia:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that advertisements were published in the newspapers saying that 20 per cent of the I.A.S. posts will be reserved for Emergency Officers who have obtained release from the Army or have been released;

(b) whether the age limit was relaxed for the benefit of these Officers;

(c) whether it is a fact that under the new rules relating to I.A.S. selections the percentage has been brought down to 15 per cent;

(d) whether this percentage has been enforced;